## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 432/MP/2019

Subject: Petition under Section 79 of the Electricity Act, 2003 read with

statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the

Procurers.

Petitioner : Sasan Power Limited

Respondents: MPPMCL and 13 others.

Date of Hearing: 22.11.2022

Coram : Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Buddy Ranganadhan, Advocate, SPL

Shri Ashutosh Srivastava, Advocate, SPL Shri Siddharth Nigotia, Advocate, SPL

Shri B. Pongde, SPL

Shri G. Umapathy, Senior Advocate, MPPMCL

Shri Aditya Singh, Advocate, MPPMCL Shri Suvin Kumaran, Advocate, MPPMCL Shri Vishal Sagar, Advocate, TPDDL Shri Nitin Kala, Advocate, TPDDL Shri Kunal Singh, Advocate, TPDDL Ms. Nithya Bauji, Advocate, PSPCL Ms. Shriya Gambhir, Advocate, PSPCL

Shri M. G Ramachandran, Senior Advocate, HPPC & Rajasthan

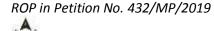
Discoms

Shri Shubham Arya, Advocate, HPPC & Rajasthan Discoms Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms

## Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned Senior counsel for the Respondents HPPC & Rajasthan Discoms made preliminary submissions in the matter. However, due to paucity of time, the arguments could not be completed.

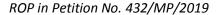
2. The learned counsel for Respondent TPDDL submitted that it has filed its written submissions on maintainability of the Petition. He, however, prayed for grant of time to file its response to the written submissions of the Petitioner, if any.



- 3. By consent of the parties, the Commission directed the Petitioner to file its written submissions (on admissibility and on merits), including its claims for compensation, along with relevant documents and calculations, on or before **30.12.2022**, after serving copy on the Respondents. The Respondents are permitted to file their response to the same, on or before **16.1.2023**, after serving copy to the Petitioner.
- 4 Accordingly, the Commission, adjourned the hearing. Matter remains Part-heard. The Petition shall be listed for hearing on admissibility and on merits, on **7.2.2023**. The parties shall ensure that the submissions are completed within the due dates mentioned.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)



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